

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.619
IB-229/PB/2019
IA/4929/2023, IA/5127/2023

IN THE MATTER OF:

M/s. Shri Ram Transport Finance Co. Ltd.

...PETITIONER

Vs.

M/s. Transgulf Frozen Food Containers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/Liquidator

:Adv Sumit Sinha

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **09.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)